

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

RA 155/2003 in CP 445/2002 in OA 407/2002

New Delhi this the 23 mm day of 15, 2003.

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J). Hon'ble Shri V.K. Majotra, Member (A).

Dalel Singh

Applicant.

Versus

Mr. C.S. Rao & Ors.

... Respondents.

ORDER (By Circulation)

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J).

RA 155/2003 has been filed by the applicant, praying that he may be allowed to present his case before the Court so that he may be in a position to put forward his case and to review the Tribunal's order in CP 445/2002 dated 20.3.2003.

- 2. The aforesaid oral dated 20.3.2003 has been passed after hearing the learned senior counsel for the respondents and perusing the relevant documents on record. In the circumstances, we find no good grounds to allow the present review application to hear the petitioner as the conclusions have been arrieved at on the basis of the pleadings in CP. The review application shows that the applicant is only trying to eargue his whole case as if it is an appeal.
- 3. For the above reasons, RA 155/2003 fails and is dismissed.

(/.K. Majotra)
Member (A)

(Smt. Lakshmi Swaminathan) Vice Chairman (J)

"SRD"